

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.24/RP/2022
in
Petition No. 146/GT/2020

- Subject : Review of Commission's Order dated 9.5.2022 in Petition No. 146/GT/2020 in respect of trueing-up of tariff for the 2014-19 tariff period and determination of tariff for the 2019- 24 tariff period in respect of Dulhasti Power station (390MW).
- Petitioner : NHPC Limited
- Respondents : Punjab State Power Corporation Limited and 11 Others
- Date of Hearing : **2.11.2022**
- Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Parties Present : Shri Ved Jain, Advocate, NHPC
Shri Piyush Kumar, NHPC
Shri S.K. Meena, NHPC
Shri Jitender Kumar, NHPC
Shri R.D. Shende, NHPC
Shri Mohit Mudgal, Advocate, BRPL
Shri Sachin Dubey, Advocate, BRPL
Ms. Aanchal, Advocate, BRPL

Record of Proceedings

During the hearing, the learned counsel for the Review Petitioner made detailed oral submissions in the matter and accordingly, prayed that the error apparent on the face of the order dated 9.5.2022 may be rectified.

2. The learned counsel for the Respondent, BRPL prayed for grant to time to file its reply, which was accepted by the Commission.

3. The Commission, after hearing the learned counsel for the Review Petitioner directed the Petitioner, to furnish the following additional information, after serving copy to the Respondents on or before **10.12.2022**:

(a) *Tax Audit Report and Income Tax assessment order for the 2014-19 tariff period;*

4. The Respondents shall file their replies, or before **20.12.2022** after serving a copy to the Review Petitioner, who may file its rejoinder, if any, by **31.12.2022**. The parties shall ensure the above filings within the due dates mentioned and no extension of time shall be granted for any reason.



5. Subject to the above, order in the Review Petition was reserved.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

